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MCRC-48559-2024

IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR

ON THE 20<sup>th</sup> OF NOVEMBER, 2024

MISC. CRIMINAL CASE No. 48559 of 2024

*RAKESH*

*Versus*

*THE STATE OF MADHYA PRADESH*

.....  
Appearance:

*Shri Mohd. Rafik Sheikh, Advocate for the applicant.*

*Shri Amit Raval, Govt. Advocate for the respondent/State.*

*Shri Vikas Rathi, learned counsel for the respondent [OBJ].*

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ORDER

After arguing for a while, learned counsel for the applicant seeks leave of this Court to withdraw this first application under Section 483 of BNSS, 2023 moved on behalf of applicant - Rakesh for grant of bail.

Prayer accepted.

The application is dismissed as withdrawn.

(SANJEEV S KALGAONKAR)  
JUDGE